

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

Original Application No. 938/2019

Avtar Singh Uppal and Others

Applicant(s)

Versus

State of Punjab

Respondent(s)

Further action taken report in compliance of order dated 26.06.2020 of the Hon'ble Tribunal through Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar.

Respectfully Showeth;

- 1) That the Hon'ble National Green Tribunal has taken cognizance of an application written by Sh. Avtar Singh Uppal and Others with regard to the pollution being caused by dyeing units at Air Port Road, Amritsar and the said application was treated as Original Application No. 938 of 2019.
- 2) That the Hon'ble National Green Tribunal was thereafter pleased to pass an order dated 30.10.2019 in the case, wherein the Punjab Pollution Control Board was directed to look into the matter and furnish a factual and action taken report. In compliance, the Board has filed report on 17.3.2020. After considering the said report, the Hon'ble Tribunal vide order dated 26.6.2020 has called for a further report in the matter.
- 3) That in furtherance to the report already filed by the Board on 17.3.2020 and in compliance to the orders dated 26.6.2020, of this

Hon'ble Tribunal, a further report is being filed, which may kindly be read in the following paragraphs.

- 4) That the Punjab Pollution Control Board has issued notice under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 to Municipal Corporation, Amritsar and the Punjab Water Supply and Sewerage Board (PWSSB), Amritsar with an opportunity of personal hearing before the competent authority of the Board on 22.10.2020 as two number outlets near ESI Hospital, Majitha Road, Amritsar and Opposite AS Farms, Batala Road, Amritsar were operational and discharging untreated domestic effluent into Tung Dhab drain and are yet to be connected with STP North (95 MLD capacity), Amritsar. After hearing the parties, it was decided by the competent authority of the Board as under:
 - a) The Municipal Corporation, Amritsar shall transfer the amount of Rs.39.31 lac to Punjab Water Supply and Sewerage Board (PWSSB) within 10 days.
 - b) The Punjab Water Supply and Sewerage Board after receiving the above said amount shall complete the work of connecting Batala Road disposal with Municipal Corporation (MC) sewer before 31.03.2021.
 - c) Punjab Water Supply and Sewerage Board shall plug the Majitha Road disposal within 10 days after cleaning the sewer within 15 days.
- 5) That however during the visit by the Board officer on 20.11.2020, it was observed that the Municipal Corporation, Amritsar as well as Punjab Water Supply and Sewerage Board had failed to comply with the decisions of the hearing held on 22.10.2020. The Board has initiated action to provide final opportunity of hearing to the Commissioner, Municipal Corporation, Amritsar and Executive Engineer, Punjab Water Supply and Sewerage Board before the Competent Authority of the Board on 28.12.2020 to explain as to why they have not complied with the decisions of hearing dated 22.10.2020 as mentioned in para 4 above.

- 6) That further it is stated that about 107 number of dairy units situated along the bank of Tung Dhab drain are generating about 0.5 MLD to 1 MLD of waste water alongwith 60 TPD of cow dung/solid waste. The Punjab Pollution Control Board has issued notices for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 to all the 107 number of dairy units for the management of wastewater and solid waste in compliance to the guidelines issued by the Central Pollution Control Board in July 2020 for Environmental Management of Dairy Farms and Gaushalas. However, response from the dairy units is awaited.
- 7) That it is further brought on record that there is one dedicated existing common dairy complex situated at Village Fatahpur, Chabhal Road, Amritsar in an area of 60 to 65 Acres approximately and the same is being looked after by Municipal Corporation, Amritsar. In order to shift 107 dairy units situated along bank of Tung Dhab drain as well as other dairy units of the city, to this existing common dairy complex at Village Fatahpur, notice under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 had been issued to the Municipal Corporation, Amritsar and District Development and Panchayat Officer, Amritsar with an opportunity of personal hearing before the Competent Authority of the Board on 10.11.2020 with regard to pollution being caused by the dairies. After hearing the parties, it was decided by the competent authority of the Board as under:
 - a) District Development and Panchayat Officer, Amritsar shall submit action plan regarding treatment of waste water arising from residential houses and villages namely Pandori Waraich, Nag Kalan which is presently being discharged into Tung Dhab drain. The utilization scheme of treated waste water shall also be incorporated in the action plan.
 - b) District Development and Panchayat Officer, Amritsar shall submit an action plan regarding shifting of dairies operating in his jurisdiction to dairy complex at Village Fatahpur, Chabhal Road, Amritsar common place by 31.12.2020.

- c) District Development and Panchayat Officer, Amritsar shall submit an action plan regarding treatment of waste water of dairies so that the untreated waste water of dairies is not discharged into the Tung Dhab drain.
 - d) District Development and Panchayat Officer, Amritsar shall contact Punjab Energy Development Agency (PEDA) and prepare an action plan for the installation of Bio-Gas plant for the utilization of cow dung and submit the same to the Board.
 - e) District Development and Panchayat Officer, Amritsar shall provide mesh/net at vulnerable points of Tung Dhab drain to avoid the entry of solid waste into the Tung Dhab drain.
 - f) The Municipal Corporation, Amritsar shall provide Effluent Treatment Plant (ETP) of adequate capacity for dairy complex at Village Fatahpur, Chabhal Road, Amritsar and bio gas plant for disposal of cow dung in the dairy complex.
 - g) The Municipal Corporation, Amritsar shall submit an action plan regarding shifting of dairies operating within MC limits and discharging untreated waste water into MC sewer to Fatahpur Dairy complex by 31.12.2020.
 - h) A copy of two such notices issued to the dairies is enclosed herewith as **Annexure-A** and a copy of proceedings issued to the authorities is enclosed herewith as **Annexure-B**.
- 8) That further it is submitted that Punjab Pollution Control Board is continuously pursuing with the PSIEC for handing over the plot to SPV for the installation of common effluent treatment plant at New Focal Point for Textile and Dyeing industries. The installation work of Common Effluent Treatment Plant (CETP) at New Focal Point, Mehta Road, Amritsar for Textile and Dyeing industries has been delayed as the Punjab Small Industries and Export Corporation (PSIEC) has not handed over the plot to the SPV. Taking into consideration the non-seriousness of PSIEC Authorities, a notice u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 has been issued to Executive Engineer, PSIEC with an opportunity of personal hearing

before the Competent Authority of the Board on 05.01.2021 to explain the lackadaisical attitude of PSIEC Authorities in this regard.

9) That in further compliance to the order dated 26.6.2020 of this Hon'ble National Green Tribunal, it is submitted that the officers of the Punjab Pollution Control Board had conducted surprise inspection of 40 number of water polluting industries during the period December, 2019 to October, 2020 in the area of Amritsar. The action taken by the Board is mentioned below:

- i) One number of industry namely M/s Amar Color Chem (India), Plot No. 26, Focal Point, Amritsar against whom regular complaints were being received was found violating the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. Accordingly, directions were issued for closure of the unit.
- ii) One number of industry namely M/s Sham Dyers, Plot No. C-51, New Focal Point, Amritsar was found operating without the effluent treatment plant. Hence, directions were issued under the Water (Prevention and Control of Pollution) Act, 1974 for closure of the unit.
- iii) The effluent samples of remaining 38 industries were collected.
- iv) Out of the said 38 industries, effluent samples of 28 number industries were found within the prescribed limit. The list of 28 number of industries is enclosed herewith as **Annexure-C**.
- v) The samples of remaining 10 number industries were found beyond the prescribed limits. Hence notices u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 were issued to the 10 number of industries found violating the environmental norms with an opportunity of hearing before the Competent Authority. The list of 10 number of industries is enclosed herewith as **Annexure-D**.
- vi) After hearing the representatives of the said 10 number of industries following actions were initiated:

- a) Environmental Compensation has been proposed to be imposed upon 6 number of industries. The details are given in **Annexure-E**.
 - b) It was decided to revisit one number of industry namely M/s Gopi Krishna Processors Pvt. Limited, Village Pandori Waraich, Verka Majitha Bypass Road, District Amritsar to verify the contentions of the industry.
 - c) It was decided to revisit another one number of industry namely M/s Himalaya Processors Private Limited, G.T. Road, Chheharta, Amritsar for complete sampling.
 - d) Advisory has been issued to the remaining two number of industries namely M/s OCM Private Limited, G.T. Road, Chheharta Amritsar and M/s Raghav Processors, Village Bal Kalan, Majitha Road, Amritsar against whom minor violations were observed.
- 10) That the Board had further issued directions under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 to all the Textile Dyeing industries in June-2020 to the effect that the industries discharging their effluent into drain shall upgrade their ETPs to achieve stringent standard of BOD – 10 mg/l within 03 months and all the dyeing industries shall install Online Continuous Effluent Monitoring System (OCEMS) by 30.06.2020 to monitor the treatment system on regular basis and connect it with the server of Punjab Pollution Control Board and Central Pollution Control Board. However, due to non-compliance of these directions, the industries have again been given an opportunity of personal hearing before the Competent Authority of the Board on 05.01.2021.
- 11) That the paper manufacturing unit namely M/s Khanna Paper Mills Ltd., Village Nangli, Fatehgarh Churian Road, Amritsar, the name of which is mentioned in the application is discharging its treated trade effluent @ 10276 KLD into Tung Dhab Drain with the permission of the Department of Irrigation. A notice under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 was served to the industry with an

opportunity of personal hearing before the Chairman on 09.07.2020 wherein after hearing the parties, it was decided as under:

- a) The industry shall submit an Action Plan within 01-month period for the up gradation of the ETP based on the ZERO LIQUID DISCHARGE technology, such that the treated water is recycled back into process of the industry.
- b) The OCEMS installed by industry at the outlet of the ETP shall be connected with the server of CPCB and PPCB within 15 days' period and will submit the ID and Password to the Board.

Though the industry has submitted an augmentation plan in compliance to the directions of the Board, but timelines mentioned by the industry were not conforming to the timelines given in the directions. Hence, a notice under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 was served to the industry with an opportunity of personal hearing before the Chairman on 26.11.2020 wherein after hearing, it was decided that:

- a) The industry shall submit Detailed Project Report (DPR) of Zero Liquid Discharge (ZLD) by 15.01.2021 along with timelines.
 - b) The industry shall take all necessary steps to connect OCEMS with CPCB also, immediately.
 - c) The industry shall be reheard in the first week of Feb-2021 to review the progress about the above decisions.
- 12) That the above report is hereby submitted in compliance to the order dated 26.6.2020 of this Hon'ble Tribunal and the same may kindly be read in continuation of the report earlier submitted by the Board on 17.3.2020.
 - 13) That the Punjab Pollution Control Board is continuously monitoring the outlets falling into Tung Dhab drain, the dairies, industries alongwith other sources like dumping of solid waste and discharge of effluent

from villages etc. Action against the defaulters is being taken by the Board in accordance with the provisions of the Law, so as to ensure the prevention, control and abatement of Water Pollution in the area of Amritsar.

It is, therefore, prayed that the Original application no. 938 of 2019 may kindly be disposed of with appropriate orders, in view of the submissions made herein above.

Date: 01-01-2021
Place: AMRITSAR

Submitted by:

(Harpal Singh)
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Amritsar



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ

ਪਲਾਟ ਨੰਬਰ-164, ਫੋਕਲ ਪੁਆਇੰਟ, ਮਹਿਤਾਰੋਡ
ਖੇਤਰੀ ਦਫਤਰ, ਅੰਮ੍ਰਿਤਸਰ

ਟੈਲੀਫੋਨ/ਫੈਕਸ ਨੰਬਰ 0183-2582790

E-mail : ppcbroamritsar@gmail.com

No 4660

Date 10/09/2020

To

Nishan Cow Farm, O/s SV Auto Spare,
Majitha Road, Amritsar

Sub:- Violations of the provisions under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is obligatory on the part of each and every Industry / unit to obtain the consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant / unit and to discharge its emissions.

Whereas, it is also obligatory on the part of each Industry / unit to install adequate and appropriate Air pollution control device so that the emissions discharged by the industry do not contain any Air pollution in excess of the standards laid down by the Board.

Whereas, it is obligatory on the part of each and every industry / unit to obtain the consent to operate of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 to operate an industrial plant and to discharge its trade or sewage effluent.

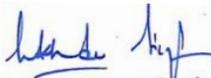
Whereas, it is also obligatory on the part of each industry to install adequate and appropriate Sewerage Treatment Plant so that the conc. of pollution in the trade or sewage effluent discharged by the industry / unit does not exceed the permissible limits laid down by the Board.

Whereas, the violation of section 21 of the said Act is punishable u/s 37 read with section 40 of the said Act with imprisonment of a term which shall not be less than 1 year and six months but which may extend to 6 years and with fine.

Whereas, the violation of section 25 of the said Act is punishable u/s 44 read with section 47 of the said Act with imprisonment of a term which shall not be less than 2 years but which may extend to 6 years and with fine.

And whereas, as per record of this office the project proponent has not obtained the consent to establish of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

You are, therefore, directed to apply for obtaining consent to establish under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 from the Board within a period of 15 days positively, failing which action under the provisions of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 will be initiated against the unit and its responsible authorities.


For Environmental Engineer,
Regional Office, Amritsar



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ

ਪਲਾਟ ਨੰਬਰ-164, ਫੋਕਲ ਪੁਆਇੰਟ, ਮਹਿਤਾਰੋਡ
ਖੇਤਰੀ ਦਫਤਰ, ਅੰਮ੍ਰਿਤਸਰ

ਟੈਲੀਫੋਨ/ਫੈਕਸ ਨੰਬਰ 0183-2582790

E-mail : ppcbroamritsar@gmail.com

No 4661

Date 10/09/2020

To

Bhog Singh Dairy Farm,
Ram Nagar Colony, Majitha Road,
Amritsar

Sub:- Violations of the provisions under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is obligatory on the part of each and every Industry / unit to obtain the consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant / unit and to discharge its emissions.

Whereas, it is also obligatory on the part of each Industry / unit to install adequate and appropriate Air pollution control device so that the emissions discharged by the industry do not contain any Air pollution in excess of the standards laid down by the Board.

Whereas, it is obligatory on the part of each and every industry / unit to obtain the consent to operate of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 to operate an industrial plant and to discharge its trade or sewage effluent.

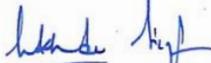
Whereas, it is also obligatory on the part of each industry to install adequate and appropriate Sewerage Treatment Plant so that the conc. of pollution in the trade or sewage effluent discharged by the industry / unit does not exceed the permissible limits laid down by the Board.

Whereas, the violation of section 21 of the said Act is punishable u/s 37 read with section 40 of the said Act with imprisonment of a term which shall not be less than 1 year and six months but which may extend to 6 years and with fine.

Whereas, the violation of section 25 of the said Act is punishable u/s 44 read with section 47 of the said Act with imprisonment of a term which shall not be less than 2 years but which may extend to 6 years and with fine.

And whereas, as per record of this office the project proponent has not obtained the consent to establish of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

You are, therefore, directed to apply for obtaining consent to establish under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 from the Board within a period of 15 days positively, failing which action under the provisions of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 will be initiated against the unit and its responsible authorities.


For Environmental Engineer,
Regional Office, Amritsar

	Punjab Pollution Control Board ZONAL OFFICE, AMRITSAR ADDRESS: PLOT NO. 164, FOCAL POINT, AMRITSAR	
	E-mail: seezoasr@yahoo.com	website: www.ppcb.gov.in

No.....

Date.....

To

1. The Commissioner,
Municipal Corporation,
Amritsar.
2. The District Development and Panchayat Officer,
Amritsar

Sub: -Proceedings of the personal hearing given before the worthy Chairman of the Board on 10.11.2020 at 11:00 AM regarding notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 in respect of Dairy Farms situated within and outside Municipal Limits of Amritsar.

Following were present:-

On behalf of Punjab Pollution Control Board:-

1. Er.G.S. Majithia, Chief Environmental Engineer, Jalandhar.
2. Er.Pardeep Gupta, Chief Environmental Engineer (HQ), Patiala.
3. Er. Harbir Singh, Senior Environmental Engineer, Zonal Office, Amritsar.
4. Er. Harpal Singh, Environmental Engineer, Regional Office, Amritsar
5. Er. Sukhdev Singh, Asst. Environmental Engineer, Regional Office, Amritsar.

On behalf of Municipal Corporation, Amritsar :-

Dr. Kanwar Ajay Singh, Medical Officer of Health, MC, Amritsar

On behalf of Rural Development and Panchayat Office, Amritsar :-

Dr. Sandeep Malhotra, BDPO, Majitha

At the outset, Senior Environmental Engineer, Zonal Office, Amritsar apprised that the monitoring committee constituted by Hon'ble National Green Tribunal in OA 606 of 2018, OA No. 916 of 2018 and OA No. 138/139 of 2016 visited Amritsar area on 10.10.2019 and took meeting with the District Level Officers of District Amritsar on 11.10.2019 wherein the issues related to Solid Waste Management, Bio Medical Waste Management and Management of Sewage were discussed at length. During meeting the monitoring committee decided that Deputy Commissioner, Amritsar shall convene meeting with the officers of the concerned departments to prepare plan / proposal to clean Tung Dhab drain further leading Huddiara Nallah. He shall hold monthly meeting with the concerned officers to get the progress in the matter.

Afterwards, the monitoring committee took review meeting with the District Level Officers of District Amritsar w.r.t. compliance of Solid Waste Management Rules, 2016 and Biomedical Waste Management Rules, 2016 and treatment of sewage of Amritsar area on 08.06.2020 through Video Conferencing mode wherein it was decided that:-

- a) The Deputy Commissioner, Amritsar shall depute a joint team consisting of officers of Punjab Pollution Control Board and Municipal Corporation,

Amritsar to carry out detail survey along Tung Dhab drain and the team shall identify the sources of pollution into Tung Dhab drain, quantity the discharges of these sources. The report shall be submitted to the Deputy Commissioner, Amritsar within 15 days.

- b) Punjab Pollution Control Board and Municipal Corporation, Amritsar in consultation with Deputy Commissioner, Amritsar shall prepare a detailed scheme for treatment and disposal of pollution sources into Tung Dhab drain within 15 days. A proposal for installation of biogas plant for dairies located along Tung Dhab drain may also be prepared.

Accordingly, the detailed survey of Tung Dhab drain was carried out by Punjab Pollution Control Board and Municipal Corporation, Amritsar and identification/quantification of sources of pollution in Tung Dhab drain has been deliberated in the draft report.

He informed that there is cluster of 20 to 25 residential located on Loharka Road and Fatehgarh Churian Road stretch which is discharging Waste Water into Tung Dhab drain. Pandori Waraich and Nag Kalan villages are located on Majitha Road and discharging Waste Water into Tung Dhab drain.

He further informed that there are 06 cluster of dairies located on Tung Dhab drain wherein 2938 animals are kept and discharging waste water into Tung Dhab drain @ 0.5 MLD as per the calculations mentioned in CPCB's guidelines, however as per DPR prepared by PWSSB for STPs installation the discharge was taken as 3 MLD. Cow dung @ 59 TPD is discharged into Tung Dhab drain from these dairies.

He informed that Municipal Solid Waste including plastic carry bags, plastic waste, vegetable waste, etc. has been dumped into Tung Dhab Drain indiscriminately at the following locations:-

- a) Grewal Farms, Majitha-Verka Bye Pass Road.
- b) Ram Nagar Colony, Majitha Road.
- c) Near Palm Garden Colony, Bye Pass Road.
- d) Culvert at Gumtala Village.
- e) Culvert at Ajnala Road Bye Pass

Dr. Sandeep Malhotra, Block Development and Panchayat Officer, Majitha informed that he is not aware about the dairies and villages which are discharging waste water into Tung Dhab drain.

Dr. Kanwar Ajay Singh, Medical Officer of Health, MC, Amritsar informed that Municipal Corporation, Amritsar has reserved a complex for dairies in an area of 65 acres which is situated at Village Fatahpur, Chabhal Road, Amritsar. However, some of the dairies have been shifted in the complex and stay has been granted by Hon'ble Punjab & Haryana High Court to some of the dairies for shifting to dairy complex.

After hearing the representatives of the respective departments, officers of the Board and considering material facts on record, it was decided as under:-

1. District Development and Panchayat Officer, Amritsar shall submit action plan regarding treatment of waste water arising from residential houses and villages like Pandori Waraich, Nag Kalan which is presently discharged into Tung Dhab drain. The utilization scheme of treated waste water shall also be incorporated in action plan.
2. District Development and Panchayat Officer, Amritsar shall submit action plan regarding shifting of dairies operating in his jurisdiction to dairy complex at Village Fatahpur, Chabhal Road, Amritsar common place by 31.12.2020.
3. District Development and Panchayat Officer, Amritsar shall submit action plan regarding treatment of waste water of dairies so that the untreated waste water of dairies is not discharged in Tung Dhab drain.
4. District Development and Panchayat Officer, Amritsar shall contact PEDDA and prepare an action plan for the installation of Bio-Gas plant for the utilization of cow dung and submit the same to the Board.
5. District Development and Panchayat Officer, Amritsar shall provide mesh/net at vulnerable points of Tung Dhab drain to avoid the entry of solid waste in Tung Dhab drain.
6. The Municipal Corporation, Amritsar shall provide ETP of adequate capacity for dairy complex at Village Fatahpur, Chabhal Road, Amritsar. *and Bio-gas plant for disposal of cow dung in the dairy complex.*
7. The Municipal Corporation, Amritsar shall submit action plan regarding shifting of dairies operating within MC limits and discharging untreated waste water into MC sewer to Fatahpur Dairy complex by 31.12.2020.
8. It was made clear to the authorities that in case of failure to comply with the above decisions, Environmental Compensation will be levied upon the authorities as per the methodology evolved by the CPCB, without any further opportunity/notice.

Endst No...3565



A.E.E - 2
ਨਵੀਂ ਡਾਕ
26/11
ਵਾਤਾ: ਦਿੱਤੀ 26/11

slh
Senior Environmental Engineer,
For Chairman

Date: 24/11/2020

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar for information and necessary action.

slh
Senior Environmental Engineer,
For Chairman

Annexure-C

Sr. No.	Name & Address of the Industry	Type of Industry	Whether complying with the standards	Consent Status
1	Brij Lal Mehra & Sons, Vallah Bye Pass Road, Amritsar	Textile Dyeing / Printing	Yes	31-03-25
2	Avichal Textile Mills, (P) Ltd, Verka-Majitha Bypass, Amritsar	Textile Dyeing / Printing	Yes	31-03-22
3	Unnati Exports, Gali Banke Bihari, Batala Road, Amritsar	Miscellaneous	Yes	30-06-23
4	Kailash Printing Mills, Batala Road, Amritsar	Textile Dyeing / Printing	Yes	30-06-23
5	Amritsar Processors Pvt. Ltd. (Formerly M/s Royal Processors (P) Ltd.), Batala Road, Amritsar	Textile Dyeing / Printing	Yes	30-06-24
6	R.K. Overseas, P.O. Khanna Nagar, Batala Road, Amritsar	Textile Dyeing / Printing	Yes	30-06-23
7	Gauri Shanker Processors (P) Ltd, Village-Pandori, Majitha Road, Amritsar	Textile Dyeing / Printing	Yes	31-03-21
8	Leela Dye House, Majitha Road, Amritsar	Woollen Dyeing	Yes	30-06-25
9	Shivam Textile Processors (P) Ltd, Majitha Road Bypass Chowk, Amritsar	Woollen Dyeing	Yes	30-06-21
10	J.P. Processors (P) Ltd, Bal Kalan, Majitha Road, Amritsar	Textile Dyeing / Printing	Yes	30-06-24
11	Kay Tex Fabrics (P) Ltd (Previously named Universal Textile & Co), Village-Bal Kalan, Majitha Road, Amritsar	Textile Dyeing / Printing	Yes	30-06-23
12	Shree Banke Bihari Dyeing, Village- Bal Kalan, Majitha Road, Amritsar	Yarn Dyeing	Yes	30-06-21
13	Amritsar Swadeshi Textiles Corporation (p) Ltd., Village Nag Kalan, Majitha Road, Amritsar	Textile Dyeing / Printing	Yes	30-06-23
14	Paras Industries, Silver Estate, Majitha Road, Bye Pass Road, Amritsar	Textile Dyeing / Printing	Yes	30-06-25
15	Shree Radha Raman Processors (P) Ltd, Fatehgarh Churian Road, Amritsar	Textile Dyeing / Printing	Yes	30-06-25
16	Khanna Paper Mills Ltd, Fatehgarh Churian Road, Amritsar	Paper Mill	Yes	31-03-21
17	Apollo Processors (P) Ltd, Near Central Jail, Ajnala Road, Amritsar	Textile Dyeing / Printing	Yes	31-03-25
18	Tej Card Board & Paper Industries (P) Ltd, Village-Gumtala, Loharka Road, Amritsar	Kraft Paper	Yes	30-06-23
19	GSA Dairy Foods Pvt. Ltd. (Previously Named Health Aid Food Specialists (P) Ltd, Unit No. II), A-001, New Focal Point, Mehta Road, Amritsar	Milk Plant	Yes	30-09-23
20	Mohindera Dyeing Industries, Krishna Nagar, Islamabad, Amritsar	Textile Dyeing / Printing	Yes	Renewal applied and under process

21	Shree Tirupati Finishers, C-111-112, Industrial Focal Point (New), Mehta Road, Amritsar	Textile Dyeing / Printing	Yes	30-06-20
22	Gurdeep Singh & Sons, Plot No.11-B, Phase-III, New Focal Point, Amritsar	Textile Dyeing / Printing	Yes	30-06-24
23	Bajaj Processors, Plot No. B-04, C-98, C-99 & C-101, New Focal Point, Mehta Road, Amritsar	Textile Dyeing / Printing	Yes	30-06-22
24	Sehgal Processors (P) Ltd, G.T. Road, Chheharta, Amritsar	Textile Dyeing / Printing	Yes	30-06-23
25	Kay Cee Processors, P.O. Four Field, Sultanwind Road, Amristar	Textile Dyeing / Printing	Yes	30-06-23
26	Surya Industries, Vallah, Bye Pass, Amritsar	Textile Dyeing / Printing	Yes	30-06-25
27	Woollen Processors (P) Ltd, P.O. Four Field, G.T. Road, Amritsar	Textile Dyeing / Printing	Yes	30-06-24
28	Bhawani Textile & Dyers, Tarn Taran Road, Amritsar	Textile Dyeing	Yes	30-06-25

Annexure-D

Sr. No.	Name & Address of the Industry	Type of Industry	Whether complying with the standards	Consent Status
1	Gopi Krishna Processors (P) Ltd, Pandori Wariach, Verka Majitha Bypass Road, Amritsar	Textile Dyeing / Printing	No	30-06-25
2	Cosmos Sanjay Weaving Mills (P) Ltd, Kashmir Road, Verka, Amritsar	Textile Dyeing / Printing	No	30-06-25
3	Suraj Bansi Printers (P) Ltd, Village-Majitha Bye Pass Road, Amritsar	Textile Dyeing / Printing	No	30-06-25
4	S.C. Processors, Batala Road, Amritsar	Textile Dyeing / Printing	No	30-06-21
5	Shanker Printing Mills, VPO-Pandori Warraich, Majitha Road, Amritsar	Textile Dyeing / Printing	No	30-06-25
6	Raghav Processors, Village-Bal Kalan, Near Kaushal Dharamkanda, Majitha Road, Amritsar	Textile Dyeing / Printing	No	30-06-22
7	Radha Krishna Processors, C-77, 78 & 79, Industrial Focal Point (New), Mehta Road, Amritsar	Textile Dyeing / Printing	No	30-06-21
8	Himalaya Processors (P) Ltd, G.T. Road, Chheharta, Amritsar	Textile Dyeing / Printing	No	30-06-24
9	Harshita Enterprises, 16-Bal Kalan, Majitha Road, Amritsar	Textile Dyeing / Printing	No	30-06-24
10	OCM Private Limited (Previously names OCM India Ltd), G.T. Road, Chheharta, Amritsar	Textile Dyeing / Printing	No	31-03-21

Annexure - E

Sr. No.	Name & Address of the Industry	Type of Industry	Consent Status
1	Cosmos Sanjay Weaving Mills (P) Ltd, Kashmir Road, Verka, Amritsar	Textile Dyeing / Printing	30-06-25
2	Suraj Bansi Printers (P) Ltd, Village- Majitha Bye Pass Road, Amritsar	Textile Dyeing / Printing	30-06-25
3	S.C. Processors, Batala Road, Amritsar	Textile Dyeing / Printing	30-06-21
4	Shanker Printing Mills, VPO-Pandori Warraich, Majitha Road, Amritsar	Textile Dyeing / Printing	30-06-25
5	Radha Krishna Processors, C-77, 78 & 79, Industrial Focal Point (New), Mehta Road, Amritsar	Textile Dyeing / Printing	30-06-21
6	Harshita Enterprises, 16-Bal Kalan, Majitha Road, Amritsar	Textile Dyeing / Printing	30-06-24